

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.65/MP/2024

Subject : Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of the Commission for the Supplemental Power Purchase Agreements dated 28.02.2023.

Petitioner : Haryana Power Purchase Centre (HPPC) and Ors.

Respondent : Adani Power Limited (APL)

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Tushar Mathur, Advocate, HPPC
Shri Pradyumn Sharma, Advocate, APL

Record of Proceedings

At the outset, the learned counsel for the Respondent, APL prayed for an adjournment due to the non-availability of the arguing counsel. Learned counsel for the Petitioners did not oppose the said request.

2. Considering the above, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **29.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)